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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

DA 587/92.

Dt. of Order:26-10-92.

1. Kunnummel Sasidharan
2. Duppatti Daniel
3. Bukka Satyanarayana
4. Kaithavalappil Krishan Thambi
5. Prafulla Kumar Sahoo
6. Koller Govindan Narayanan
7. Veeravalli David Raju
8. Narakathinal Paulose Paulose
9. Addala Nanda Raju
10. Kesan Behara
11. Dandu Jawahar Raju
12. Nallagatla Jagannadha Swamy
13. Sykam Mastan Rao
14. George Geevarghese
15. Subhash Chandra Maharana
16. Saabathi Syamasundara Rao
17. Thatavarthi Suryanarayana
18. Desetti Venkata Gopalam
19. Baleparambil Francis Stanley
20. Chinthpalli Nooka Raju
21. Kuniyan Madhavan
22. Vadnala Jagannadha Rao
23. Goddi Rama Rao
24. Kola Appa Rao
25. Sangani Joga Rao
26. Seerapu Appala Reddy
27. Tamarapalli Appa Rao
28. Kattoju Prasada Rao
29. Panduri Satyanarayana
30. Swerapu Appala Reddy

....Applicants

vs.

Union of India rep. by

1. The Secretary of Ministry of Defence, New Delhi.
2. The Chief of Naval Staff, Naval Head Quarters, New Delhi.
3. Flag Officer, Commanding-in-Chief, Eastern Naval Command, Visakhapatnam-14.
4. Admiral Superintendent, Naval Dock Yard, Visakhapatnam-14.

5. Controller of Defence Accounts (N), No.1
Caoprage Road, Bombay.
6. Area Accounts Officer, Asst.Controller of
Defence Accounts (N), NAD Kotha Road,
Visakhapatnam - 530 009.

.....Respondents

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Counsel for the Applicants : Shri K.S.R.Anjaneyulu

Counsel for the Respondents : Shri M.Jagan Mohan Reddy,
Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI C.J.ROY : MEMBER (J)

(Order of the Divn. Bench delivered by
Hon'ble Sri C.J.ROY, Member (J))

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Miscellaneous Application No.752/92 is filed seeking
permission to add additional applicants stating that all the
applicants are similarly placed in all manners. Hence
M.A.752/92 is allowed.

2. On the Original Application Sri M.Jagan Mohan Reddy,
Addl.CGSC states that the relief prayed for i.e. payment of
overtime allowance on the basis of existing scales instead
of old scales has been recommended to the competent authority
and is under consideration of the competent authority. He
also indicates that there is every likelihood of a favourable
consideration and then the O.A. may become infructuous.
Under these circumstances, we dispose-of the application as
unnecessary at this stage.

...3.

3. If the applicants feel still aggrieved by the final orders passed by the competent authority, they will be at liberty to approach this Tribunal afresh. Accordingly O.A. is disposed-of with no order as to costs.

R.Balasubramanian

(R.BALASUBRAMANIAN)
Member (A)

C.J.Roy
(C.J.ROY)
Member (J)

Dated: 26th October, 1992.
Dictated in Open Court

SP/11/15
Deputy Registrar (J)

av1/

To

1. The Secretary of Ministry of Defence,
Union of India, New Delhi.
2. The Chief of Naval Staff, Naval Head Quarters,
New Delhi.
3. The Flag Officer, Commanding-in-Chief,
Eastern Naval Command, Visakhapatnam-14.
4. The Admiral Superintendent,
Naval Dock Yard, Visakhapatnam-14.
5. The Collector of Defence Accounts (N) No.1
Caoprage Road, Bombay.
6. The Area Accounts Officer, Asst. Controller of
Defence Accounts (N) NAD Kotha Road
Visakhapatnam-9.
7. One copy to Mr.K.S.R.Anjaneyulu, Advocate, CAT.Hyd.
8. One copy to Mr.M.Jaganmohan Reddy, Addl. OGSC. CAT.Hyd.
9. One spare copy.

pvm.

*3rd copy
pvcg*

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TYPED BY

COMPARED BY

CHECKED BY

RM
16/11

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER(JUDL)

Dated: 26 - 10 - 1992

ORDER/JUDGMENT:

R.A. /C.A. /M.A. No

in

O.A. No. 587/92

T.A. No.

(wp. No)

Admitted and interim directions
issued.

Allowed

Disposed of with directions

Dismissed

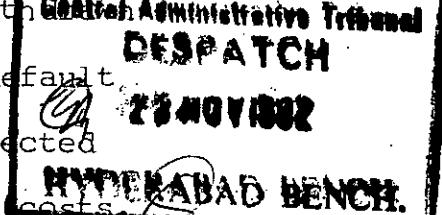
Dismissed as with **Central Administrative Tribunal**

DISPATCH

Dismissed for default

M.A. Ordered/Rejected

No orders as to costs



pvm